GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

Starred Question No.303 To be answered on Wednesday, the 7thDecember, 2016

e-Courts

*303. SHRI NISHIKANT DUBEY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the status of the Information and Communication Technology (ICT) induction in Indian courts;
- (b) whether e-filing has started in the courts;
- (c) if so, the details and the present status thereof indicating the number of cases registered through the e-filing mode, court-wise including Jharkhand High Court; and
- (d) the steps taken/being taken by the Government to create awareness about e-filing mode across the country?

ANSWER

MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY

(Shri RAVI SHANKAR PRASAD)

a) to d): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 303 FOR 7^{TH} DECEMBER, 2016 REGARDING e-COURTS

(a) to (d) The eCourts Mission Mode Project envisages induction of Information and Communication Technology (ICT) in Indian Courts in a comprehensive manner. Phase-I of the eCourts Mission Mode Project, approved in 2010 with a project cost of Rs 935 crore, ended in March 2015 with an expenditure of Rs 639 crore. Under that Phase, out of the total target of 14249 courts, 13672 district and subordinate courts had been computerised, by providing the LAN. hardware. software connectivity. reauisite and The Government approved Phase II of the eCourts Project in July 2015 with the objective of enhanced ICT enablement of District and Subordinate courts for implementation in four years with a cost of Rs. 1670 crores. The Government has released Rs. 468.76 crores under this phase so far.

The national e-Courts portal (http://www.ecourts.gov.in) is one of the outputs of the Project, which provides online services such as case registration, cause lists, case status, daily orders and final judgements. As per the information available on the National Judicial Data Grid, there are 16,934 computerised courts in the country as on 1st Dec, 2016. Currently litigants can access case status information in respect of over 7 crore pending and decided cases and more than 3 crore orders/judgements pertaining to these computerised district and subordinate courts.

The policy document for Phase-II of the e-Courts Project prepared by the e-Committee of the Supreme Court of India envisages an efiling portal for the High Courts and the district judiciary to facilitate online e-filing of cases. Presently, online or offline e-filing, i.e. efiling of soft copy along with the physical copy, is being carried out in the High Courts of Delhi, Bombay, Punjab & Haryana and Madhya Pradesh, but not in other High Courts, including Jharkhand High Court.